

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/MP/2013

Sub: Petition under section 79 (1) (c) read with section 19 of the Electricity Act, 2003 for revocation of license and for vesting of the project in Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited.

Respondent : North Karanpura Transmission Company Ltd. and others.

Petition No. 20/MP/2013

Sub: Petition under section 79 (1) (c) read with section 19 of the Electricity Act, 2003 for revocation of license and for vesting of the project in Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited.

Respondent : Talcher-II Transmission Company Ltd. and others.

Date of hearing : 28.8.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Parties present : Ms. Anushree Bandhan, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL
Shri Dilip Rozekar, PGCIL
Shri Buddy A. Ranganathan, Advocate, NKTCL & TTCL
Shri Hasan Murtaza, Advocate, NKTCL & TTCL
Shri Naveen Nagpal, NKTCL & TTCL
Shri A. Axilium Jayamary, TANGEDCO
Shri Rajiv Srivastava, Advocate, UPPCL
Ms. Puja Priyadarshini, Advocate, MSEDCL
Shri Chander Prakesh, CEA

Record of Proceedings

Learned counsel for NKTCL and TTCL requested the Commission to adjourn the matter due to some personal difficulty. Learned counsel for the petitioner had no objection to the request.

2. Learned counsel for UPPCL sought permission to file its reply to the submission of NKTCL.

3. The representative of CEA submitted that as per the Commission's direction dated 27.5.2014, detailed report including the effect of non-implementation of projects on the power system has already been submitted to the Commission vide letter dated 1.7.2014. He submitted a photo copy of the report.

4. After hearing the learned counsels for NKTCL, TTCL PGCIL, UPPCL and representative of CEA, the Commission directed NKTCL and TTCL to file status of the appeals filed by GUVNL, MSEDCL and TAGNEDCO before the Hon`ble Supreme Court, latest by 15.9.2014.

5. The Commission directed the staff of the Commission to give copy of the report of CEA to the petitioners and respondents who may file their comments thereon by 15.9.2014.

6. The Commission directed that due date of filing the reply including status of the appeals should be strictly complied with.

7. The petitions shall be listed for hearing on 30.9.2014.

8. The Commission directed CEA to depute an officer well acquainted with the facts of the case on the next date of hearing to assist the Commission.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)



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Central Electricity Authority
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[ISO. : 9001-2008]

NO. CEAVPS/PSPM/1/57/2/2014 715

Dated: 03-06-2014
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Chief (Engineering)
Central Electricity Regulatory Commission
3rd & 4th Floor, Chandralok Building,
36, Janapath,
New Delhi - 110001

Subject: - Report on Transmission Project by North Karanpura Transmission Company Ltd. (NKTCL) and Talcher-II Transmission company Ltd. (TTCL) awarded through Tariff Based Competitive Bidding (TBCB)-Regarding

In the hearing on 27.05.2014 in CERC regarding transmission projects awarded to NKTCL and TTCL through TBCB route, CERC directed CEA to submit a detailed report including the effect of non-implementation of these projects on the power system in the country of both the transmission projects as in the subject above.

The report on transmission projects awarded to NKTCL and TTCL is attached.

(Anjuli Chandra)
Chief Engineer (PSPM)

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**Report on Transmission Projects by NKTCL and TTCL awarded through
Tariff Based Competitive Bidding (TBCB)**

(A) Name of transmission scheme: System Strengthening in NR for import of Power from North Karanpura and other projects outside NR and System Strengthening in WR for import of power from North Karanpura and other projects outside Western Region and also for projects within western Region.

Name of Transmission Company: North Karanpura Transmission company Limited (RPTL) Scope of work and physical progress

Scope of work:-

1. Sipat/Korba (Pooling) – Seoni 765 KV S/C line
2. Lucknow – Bareilly 765 KV S/C line
3. Bareilly – Meerut 765 KV S/C line
4. Agra – Gurgaon 400 KV (Quad) D/C line
5. Gurgaon (ITP)– Gurgaon (PG) 400 KV (Quad) D/C line
6. Gurgaon GIS 400/220 KV S/s

The timelines for completion of the transmission lines and sub-stations under the scope of work is as follows-

SPV acquired by NKTCL on 20.05.2010

Original COD: 20th Nov 2013.

Trans. License received on 22.12.2010

Tariff adoption on 13.09.2011

Date of granting Authorization u/s 164 by MOP: 11.08.2011

Date when Approval under section-68 expired: 07.12.2011

NKTCL approached CERC on 03.09.2011 for extension of time for execution of the project on the ground of delay in granting Authorization u/s 164 by MOP as force majeure.

CERC vide its order dated 09.05.2013 in Petition No. 169/MP/2011 directed NKTCL as under-

- a) The petitioner shall not be allowed any compensation on account of increase in cost of the material used for construction or on account of non-notification of the Sponsoring Authority
- b) The petitioner shall be entitled to relief on account of increase in Excise duty by the Central Government and for this purpose the petitioner shall file an appropriate petition in accordance with law on completion of the Project

- c) For extension of the execution of the Project, the petitioner shall approach LTTCs in this regard who shall consider the request of the petitioner and convey their approval within one month.

NKTCL filed an appeal in appellate tribunal challenging CERC order of 09.05.2013. Appellate Tribunal has given final judgment on 02.12.2013. NKTCL has requested MOP to extend the validity of section 68 clearance vide their letter dtd 14.01.2014 and reminder dated 27.02.2014.

Effect of Delay/non-implementation of North Karanpura Transmission Scheme

The following transmission system had been agreed as part of evacuation system for North Karanpura:

- i. North Karanpura – Gaya 400kv D/c (Quad)
- ii. North Karanpura – Ranchi 400kv D/c (Quad)
- iii. Sipat/Korba (pooling)- Seoni 765kV S/c
- iv. Lucknow –Bareli 765 kV S/c
- v. Bareli-Meerut 765 kV S/c
- vi. Agra-Gurgaon (ITP)-Gurgaon(PG) 400kV D/c (Quad)
- vii. 2x500MVA 400/220kV substation at Gurgaon (ITP)

As a part of transmission system for evacuation of DVC generation projects, Balia-Lucknow 765 kV S/c was planned. Similarly 765kV system beyond Meerut i.e. Agra-Meerut 765kV and Meerut – Bhiwani 765kV lines were also planned as a part of “765kV scheme under central part of Northern region”.

The proposed Lucknow-Bareli-Meerut 765kV link (mentioned at (iv) & (v) above) is the missing link connecting the two systems indicated above at 765kV level. Hence, it was proposed that in case of delay in North Karanpura generation project these lines would help in transfer of power from generations in Eastern region to Northern region. Similarly proposed Agra- Gurgaon (ITP)-Gurgaon (PG) 400kV D/c along with proposed Gurgaon (ITP) substation would help in meeting the growing power demand of the NCR area.

In the 29th meeting of the Standing Committee of Northern Region it was decided that even if the North Karanpura generation project of NTPC was delayed, the elements (iv) to (vii) of North Karanpura Transmission system would help in providing a strong interconnection between Eastern and Northern region and therefore the implementation of these elements was delinked from North Karanpura generation project. As such, non implementation/delay of the above transmission lines which was to be utilized for evacuation of surplus power of the Eastern Region and Open Access application in the Eastern Region, would affect transmission of power from the Eastern Region upto load centers in the Northern Region.

(B) Name of transmission scheme: Augmentation Talcher II Transmission System.

Name of Transmission Company: Talcher Transmission Company Limited (TTCL)

Scope of work:-

Talcher II – Rourkela 400 KV D/C line (Quad)
Talcher II – Behrampur 400 KV D/C line
Behrampur – Gazuwaka 400 KV D/C line
Behrampur Sub – Station 400/220 KV

The timelines for completion of the transmission lines and sub-stations under the scope of work is as follows-

SPV acquired by TTCL on 27.04.2010

Original COD: 27th Oct 2012.

Trans. License received on 08.11.2010

Tariff adoption on 04.11.2010

Date of granting Authorization u/s 164 by MOP: 11.08.2011

Date when Approval under section-68 expired: 07.12.2011

TTCL approached CERC on 03.09.2011 for extension of time for execution of the project on the ground of delay in granting Authorization u/s 164 by MOP as force majeure.

CERC vide its order dated 09.05.2013 in Petition No. 170/MP/2011 directed TTCL as under-

- d) The petitioner shall not be allowed any compensation on account of increase in cost of the material used for construction or on account of non-notification of the Sponsoring Authority
- e) The petitioner shall be entitled to relief on account of increase in Excise duty by the Central Government and for this purpose the petitioner shall file an appropriate petition in accordance with law on completion of the Project

- f) For extension of the execution of the Project, the petitioner shall approach LTTCs in this regard who shall consider the request of the petitioner and convey their approval within one month.

TTCL filed an appeal in Appellate Tribunal challenging CERC order of 09.05.2013. Appellate Tribunal has given final judgment on 02.12.2013. TTCL has requested MOP to extend the validity of section 68 clearance vide their letter dtd 14.01.2014 and reminder dated 27.02.2014.

Effect of Delay/non-implementation of Talcher-II Augmentation Scheme:

The following transmission system had been agreed as part of evacuation system for Talchar II Augmentation System:

- i. Talcher II - Rourkela 400kv D/c (Quad) line
- ii. Talcher II - Behrampur 400kv D/c (Quad) line
- iii. Behrampur - Gazuwaka 400kV D/c line
- iv. Lucknow - Bareilly 765 kV S/c
- vii. 2x315MVA 400/220kV substation at Behrampur

Power from Talcher-II STPS (2000 MW) having SR constituents as its beneficiaries is evacuated through Talcher-Kolar bipole HVDC line. Talcher-II Augmentation scheme has been planned as a back up transmission system to cater to pole outage of HVDC line. Uncertainly in commissioning of Talcher -II augmentation scheme will affect the reliability of evacuation of power from Talcher-II STPS to SR.

Further in the event of non implementation /delay of Behrampur-Gazuwaka line evacuation of power from the East Coast Energy generation project (1320 MW), that is under construction would not be possible.